



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat, Srinagar

Notification

Srinagar, the 27<sup>th</sup> of October, 2017

SRO 461.-In exercise of powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989, and in supersession of notification SRO 441 of 2017 dated 20<sup>th</sup> of October, 2017, the Government hereby appoint Shri Adil Shafi Rangrez, Advocate, Doda as Additional Public Prosecutor, for a period of one year for the Court of Additional District and Sessions Judge, Doda on terms and conditions as laid down in Government Order No. 1907-LD (A) of 2015 dated 22.06.2015.

By order of the Government of Jammu and Kashmir.


Sd/-  
**(Abdul Majid Bhat)**  
**Secretary to Government**

NO: LD (A) 2009/52-II

Dated: 27.10.2017

Copy to the:-

1. Ld. Advocate General.
2. Additional District & Sessions Judge, Doda.
3. Deputy Commissioner, Doda.
4. Sr. Superintendent of Police Doda.
5. Director Litigation, Jammu.
6. Mr. Adil Shafi Rangrez, Advocate, Doda.
7. SRO Section.
8. Concerned file.

  
**(Khursheed Ahmad Bhat)**  
**Assistant Legal Remembrancer**